

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 587 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Educomp Solutions Ltd.  
Through State Bank of India**

**...Appellant**

**Versus**

**Mr. Mahender Kumar Khandelwal,  
Resolution Professional of Educomp Solution Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Ms. Misha, Mr. Siddhant Kant and Ms. Moulshree Shukla,  
Advocates.**

**For Respondent: Mr. Gautam Swaroop, Advocate for R-1.  
Mr. Ashly Cherian, (RP)- R-2.  
Mr. Anisha Mahajan (RP).  
Ms. Gunjan Jindal, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**07.04.2021** Today, when the case was called out the Learned Counsel for the Appellant submits that Civil Appeal No. 3224 of 2020 which is pending before the Hon'ble Supreme Court is listed for Hearing on 08.04.2021.

List the Appeal 'For Admission (After Notice)' on **17<sup>th</sup> May, 2021**. On that day Learned Counsel for the Appellant will inform this Appellate Tribunal about status of the Civil Appeal No. 3224 of 2020 pending before the Hon'ble Supreme Court.

Interim order dated 08.10.2020 passed by this Tribunal shall continue till next date of hearing.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**